

(c) whether the removal of zones has helped the farmers in getting remunerative prices?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) By and large, yes, Sir.

(b) The stocks of wheat procured indigenously at the higher rate of Rs. 110/- per quintal will get merged with the wheat stocks which are being carried over from the last year and the total subsidy which the Central Government has to bear will depend on the pooled economic cost of both indigenous and imported foodgrains, the extent of buffer stocking etc. However, assuming the release of wheat through the public distribution system to be about 7 million tonnes during 1977-78, the additional subsidy to be borne on account of the increase in procurement price during the current financial year is estimated to be about Rs. 13 crores. The exact figure will, however, be available at the end of the year. This is not likely to have an adverse effect on the economy.

(c): Yes, Sir.

#### Irrigation facilities in Mirzapur District (U.P.)

78. SHRI SHEO SAMPAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the irrigation facilities in the South of Canoor range of Mirzapur District in Uttar Pradesh are very poor; and

(b) the steps Government propose to take to provide proper irrigation facilities in the South of Canoor range?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Irrigation facilities in the areas south of Canoor

range of Mirzapur District in Uttar Pradesh are inadequate.

(5) The Sone pump canal project estimated to cost Rs. 5.64 crores to irrigate 66,270 hectares will provide irrigation facilities to an area of 3640 hectares in the south of Canoor range.

Kanhar irrigation project proposed by the State Government with an estimated cost of Rs. 16.74 crores would irrigate 26,860 ha. in this area.

In addition, two more schemes envisaging construction of small bundhies at an estimated cost of Rs. 1.51 crores to irrigate 5,191 ha. are under construction.

#### राजस्थान में डेरी परियोजनाओं के लिए विश्व बैंक की सहायता

79. श्री कृष्ण कुमार गोयल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्व बैंक ने राजस्थान में डेरी परियोजनाओं के लिए वित्तीय सहायता दी है ; और

(ख) ऐसी परियोजनाओं का व्यौरा क्या है, इन में दूध उत्पादन कब से आरम्भ होता है और विश्व बैंक द्वारा प्रदत्त सहायता की क्या शर्तें हैं ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल) : (क) जी हाँ ।

(ख) परियोजना की कुल लागत अमरीकी डालरों में 518 लाख अथवा 414.4 लाख रूपए होगी जिस में से अन्तराष्ट्रीय विकास संस्था के ऋण की राशि अमरीकी डालरों में 277 लाख अथवा 221.6 लाख रूपए के लगभग होगी । दूध उत्पादन कार्यक्रम शुरु किया जा चुका है ।

अन्तर्राष्ट्रीय विकास संस्था द्वारा ऋण निम्नलिखित शर्तों पर उपलब्ध हुआ है :—

1. समाप्त होने की तिथि 31 दिसम्बर, 1982 या ऋण लेन वाले (भारत सरकार) और इस संस्था के बीच स्वीकृत कोई अन्य तिथि होगी।

2. ऋण लेने वाला, निकाले गए तथा समय समय पर बकाया रहने वाले ऋण की मूल राशि पर संस्था को प्रति वर्ष एक प्रतिशत की तीन चौथाई (1 प्रतिशत की 3/4) दर पर सेवा शुल्क देगा। ये सेवा शुल्क प्रतिवर्ष अर्ध-वार्षिक तौर पर 1 जनवरी तथा 1 जुलाई, को देय होंगे।

3. ऋण लेने वाला ऋण की मूल राशि का भुगतान अर्ध वार्षिक किश्तों में करेगा जो प्रत्येक 1 जून और 1 जुलाई को देय है। ये भुगतान 1 जनवरी, 1985 से प्रारम्भ होंगे और 1 जुलाई, 2024 को समाप्त होंगे। 1 जुलाई, 1994 को तथा उससे पहले देय प्रत्येक किश्त ऐसे मूल राशि के एक प्रतिशत का आधा (1% का 1/2) तथा उसके पश्चात् ऐसी मूल राशि का डेढ़ प्रतिशत (1.1/2%) होगी।

**Former Ministers and Members of Parliament residing in Government Accommodation**

80. SHRI SHEO SAMPAT:  
SHRI G. S. TOHRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number and names of former Ministers and Members of Parliament who are at present residing

in Government accommodation and the rent being paid by each of them;

(b) whether a former Minister or Member of Parliament can retain the Government Accommodation for an indefinite period after paying market rent for the accommodation;

(c) if so, the justification thereof; and

(d) if not, the steps taken to get the accommodation vacated from each such unauthorised person who is not entitled to Government accommodation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) At present, 5 former Ministers and 97 former Members of Parliament, as indicated in Statement I annexed, are unauthorisedly residing in Government accommodation. The rate of rent payable for the accommodation in each case is indicated in statement-I laid on the Table of the House. [Placed in library. See No. LT-297/77].

Another 67 Members of Parliament, indicated in Statement-II laid on the Table of the House. [Placed in Library. See No. LT-297/77] have vacated the Government residences but are still retaining the servant quarters and/or Motor-garages.

(b) No.

(c) Does not arise.

(d) Eviction proceedings have been initiated against 96 former Members of Parliament and four former Ministers who are still unauthorisedly occupying Government accommodation.

**Percentage of Scheduled Castes and Scheduled Tribes**

81. SHRI SHEO SAMPAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the percentage of seats reserved for Scheduled Castes and Scheduled